

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Advance Hearing Schedule for the month of March, 2021 (through video conference)

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
3.3.2021 Wednesday At 10.30 A.M. Transmission Tariff Petitions	1.	8/TT/2020	PGCIL	Petition for revision of transmission tariff for 2004-09 tariff block, 2009- 14 tariff block truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019- 24 tariff block for Asset I 400 kV D/C Agra Bassi transmission line with associated bays, Asset II 3x105 MVA 400/220/33 kV ICT III along with associated bays at Wagoora Sub-station Asset III 220 kV Zainkot III & IV bays at Wagoora Sub-station and Asset IV 40 percent FSC on Allahabad Mainpuri 400kV D/C line at Mainpuri under Transmission System associated with Northern Region System Strengthening Scheme II in Northern Region
	2.	14/TT/2020	PGCIL	Petition for revision of transmission tariff for 2004-09 tariff block, 2009-14 tariff block, truing up of transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block for Asset-a: 50 MVAR Bus reactor at Hisar Sub-station, Asset-b: LILO of 400 kV Moga-Hissar line, ICT-I at Fatehabad Sub-station, 4 nos. 220 kV line bays (feeders from Fatehabad-1 and Fatehabad-2) and 50 MVAR bus reactor bay along with associated bays at Fatehabad Sub-station, Asset-c: Total upstream system including Malerkotla-Ludhiana-Jalandhar transmission line along with associated bays at Ludhiana Sub-station Malerkotla Sub-station, Asset-d: ICT-I along with associated bays at Ludhiana Sub-station, Asset-e: ICT-II along with associated bays at Ludhiana Sub-station, Asset-f: 315 MVA, 400/220 kV ICT-II along with associated bays at 400/220 kV Fatehabad Sub-station under Northern Region System Strengthening Scheme-III in Northern Region
	3.	18/TT/2020	PGCIL	Petition for revision of transmission tariff for 2004-09 and 2009-14 tariff block, truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Neelamangala Mysore 400 kV D/C Transmission Line along with 2 x 315MVA, 400/220 kV ICTs at Mysore Sub-station in Southern Region
	4.	50/TT/2020	PGCIL	Petition for revision of transmission tariff for 2004 09 tariff block, 2009-14 tariff block, truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019- 24 tariff block for Asset I Combined Assets under system strengthening scheme for Eastern Region (Formerly part of Tala Supplementary Scheme) and Asset II Conversion of 50 MVAR Line reactor into Switchable line reactor at Subhashgram end of 400 kV S/C Sagardighi-Subhasgram TL under ERSS XV now tariff is being claimed under system strengthening scheme for Eastern Region (Formerly part of Tala Supplementary Scheme) as per CERC order dated 12.9.2018 in Petition No. 259/TT/2018 in Eastern Region.
	5.	86/TT/2020	PGCIL	Petition for revision of transmission tariff for 2004- 9 tariff block, 2009-14 tariff block, truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Kahalgaon Stage II, Phase-I Transmission system in Eastern, Northern Region & Inter regional link between Northern & Western Region
	6.	489/TT/2019	PGCIL	Petition for revision of transmission tariff for 2004-09 tariff block, 2009-14 tariff block ,truing up of Transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block for LILO of Kolaghat- Rengali 400 kV S/C line at Baripada and establishment of new 400/220/132 kV Sub-station at Baripada in Eastern Region.

7.	497/TT/2019	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block For Extension of Kudankulam APP- Tirunelveli 400 kV (Quad) D/C line to Tuticorin pooling station along with associated bays at Tuticorin pooling station under Connectivity for Kudankulam 3 & 4 (2X1000 MW) with interstate transmission system in Southern Region.
8.	509/TT/2019	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset-I: 2 Nos. of 400 kV GIS line bays at Nizamabad (PG) for the termination of Nizamabad-Yeddumailaram (Shankarpalli) 400 kV D/C line and Asset-II: 2 Nos. of 400 kV GIS line bays at Maheswaram (PG) for termination of Maheswaram (PG) Mehboob Nagar 400 kV D/C Transmission line under "Provision of line bays for the Scheme-Connectivity lines for Maheshwaram (Hyderabad) 765/400 kV Pooling Station in Southern Region.
9.	516/TT/2019	PGCIL	Petition for revision of transmission Tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block ,truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for additional bays at Kolar and Hosur for second circuit of Kolar-Hosur 400 kV D/C line and 400 kV Hiriyur Sub-station, including 315 MVA auto transformer & LILO of Davangere-Hoody 400 kV D/C line at Hiriyur with associated bays under SRSS II in Southern Region.
10.	302/TT/2019	PGCIL	Petition for revision of transmission tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block, truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Hathidah River Crossing Section of 220 kV Biharsharif Begusarai Transmission Line in Eastern Region.
11.	468/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset I 400/220 kV Ludhiana Sub-station: (+) 600 MVAR / (-) 400 MVAR, Asset II 400/220 kV Kankroli Sub-station (+) 400 MVAR/(-) 300 MVAR SVC, Asset III 400/220 kV New Wanpoh Sub-station: (+) 300 MVAR / (-) 200 MVAR SVC) under Static VAR Compensator (SVCs) in Northern Region .
12.	375/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block for Assets under East Coast Energy Pvt. Ltd. And NCC Power Projects Ltd. LTOA Generation Projects in Srikakulam Area Part-B in Eastern and Western Region.
13.	350/TT/2020	PGCIL	Petition for truing up of Transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset A1 : 400 kV, 125 MVAR bus reactor at Raipur Sub-station, Asset A2 : 400 kV, 125 MVAR bus reactor at Seoni Sub-station, Asset A3: 400 kV, 63 MVAR line reactor at Raipur sub-station (covered in petition no. 117/TT/2014), Asset B1 : 1x125 MVAR Bus Reactor at 400 kV Damoh Sub-station, Asset B2 : 1x125 MVAR Bus Reactor at 400 kV Bachau Sub-station Asset B3 : 1x125 MVAR Bus Reactor at 400 kV Pirana Sub-station , Asset B4 : 1x125 MVAR Bus Reactor-1 at 400 kV Itarsi Sub-station, Asset B5 : 1x125 MVAR Bus Reactor-2 at 400 kV Itarsi Sub-station, Asset B6 : 1x125 MVAR Bus Reactor at 400 kV Gwalior Sub-station (covered in petition no. 242/TT/2014), Asset C1 : 400 kV, 1 x 125 MVAR Bus Reactor at Parli Sub-station, Asset C2 : Conversion of 50 MVAR Line Reactor (4 nos.) into switchable Line Reactors at 400/200 kV Pune Sub-station (covered in petition no. 399/TT/2014) under Installation of Reactors (Part-II) in Western Region.
14.	306/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block for Assets under Eastern Region Strengthening Scheme XVII Part A (ERSS-XVII Part-A) in Eastern Region.

	15.	132/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block in respect of Combined Asset consisting of Asset 1 400/220 kV, 315 MVA, ICT-1 along with associated bays, 400kV ... 80 MVAR Bus Reactor along with associated bays, LILO of one circuit of 400kV D/C Parbati-Amritsar T/L at Hamirpur along with associated bays & Line reactor at Hamirpur GIS Sub-station and Asset 2-1 No. of 400/220 kV, 315 MVA ICT-II along with associated bays at Hamirpur Sub-station under Northern Region System Strengthening Scheme-XX in Northern Region.
	16.	125/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for asset-I:400 kV D/C Meerut-Kaithal (Quad) TL along with associated bays under Northern Region System strengthening Scheme-XI.
	17.	124/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block ASSET-1:- 315 MVA ICT-III at Ludhiana S/s and asset-2:- Bay Extension work at Wagoora S/s associated with Northern Region System Strengthening Scheme-VII.
	18.	119/TT/2020	PGCIL	Petition for revision of transmission tariff for 2004-09 tariff block, 2009-14 tariff block, truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset i: 220 kV S/C Unchahar Raibareilly Transmission Line along with associated bays at Raibareilly, LILO of 220 kV D/C Unchahar Lucknow Transmission Line at Raibareilly and 100 MVA, 220/132 kV ICT III at Raibareilly along with associated bays and Asset-ii: 100 MVA, 220/132 kV ICT II at Raibareilly Sub-station along with associated bays under Unchahar III Transmission System in Northern Region.
	19.	93/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block for transmission assets under Transmission system associated with System strengthening -XII in Southern Region
	20.	59/TT/2020	PGCIL	Petition for truing up of Transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block for Transmission asset under "Removal of Constraints in 400kV Bays Extensions at 400kV Vemagiri S/S" in Southern Region .
5.3.2021 Friday At 10.30 A.M. Miscellaneous Petitions	1.	286/MP/2019	NHPC	Petition under Section 94 of the Electricity Act, 2003 read with Regulations 79, 111 & 114 of CERC (Conduct of Business) Regulations, 1999 and Regulation 54 & 55 of CERC (Terms & Conditions of Tariff) Regulations, 2014 for recovery of impact of wage revision of its employees and deputed employees of Central Industrial Security Force (CISF) in Kishanganga Power Station during the period 18.5.2018 to 31.3.2019. (On admission)
	2.	343/MP/2019	NHPC	Petition under section 79 of the Electricity Act, 2003 read with Regulations 79, 111 & 114 of CERC (Conduct of Business) Regulations, 1999 and Regulations 12 & 13 of CERC (Terms & Conditions of Tariff) Regulations, 2004, Regulation 44 of CERC (Terms & Conditions of Tariff) Regulations, 2009 and Regulation 54 & 55 of CERC (Terms & Conditions of Tariff) Regulations, 2014 for recovery of impact of pay regularization of below board level executives of NHPC Limited for the period 1.1.2007 to 31.3.2019. (On admission)
	3.	537/MP/2020	NHDC	Petition under Section 94 of Electricity Act2003 read with Regulations 79, 111 and 114 of CERC (Conduct of Business) Regulations 1999 and Regulation 54 and 55 of CERC (Terms and Conditions of Tariff) Regulations, 2014 for recovery of additional O&M expenses incurred against impact of Pay revision of NHDC employees and employees of Central Industrial Security Force (CISF), impact of wage revision (change in minimum wages) and implementation of Goods & Service Tax (GST) at Omkareshwar Power Station (OSPS) during the tariff period 2014-19. (On admission) .

	4.	43/MP/2021 alongwith I.A.No.9/2021	AGEMPL	Petition under Section 79 of the Electricity Act, 2003 read with Articles 11 and 13 of the Power Purchase Agreements dated 28.06.2018 executed between the Petitioner and Solar Energy Corp. of India Limited(Interlocutory application for urgently for hearing and directions to SECI i.e. Respondent No. 1 to not take any coercive actions.) (On admission)
	5.	631/MP/2020 alongwith I.A.No.7/2021	RUMSL	Petition under Guideline 18 of the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Solar PV Power Projects (Resolution number 23/27/2017-R&R.) issued by the Ministry of Power, Government of India on 3.8.2017 under section 63 of the Electricity Act, 2003, seeking certain deviations from the aforementioned guidelines(Interlocutory application for amendment of the Petition)(On admission)
	6.	672/MP/2020 alongwith I.A.No.8/2021	RUMSL	Petition under Guideline 18 of the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Solar PV Power Projects (Resolution number 23/27/2017-R&R.) issued by the Ministry of Power, Government of India on 3.8.2017 under Section 63 of the Electricity Act, 2003, seeking certain deviations from the aforementioned guidelines. (Interlocutory application for amendment of the Petition) (On admission)
	7.	91/MP/2020 alongwith I.A.Nos.70/2020 and 6/2021	RUMSL	Petition under Clause 18 of the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Solar PV Power Projects (Resolution number 23/27/2017-R&R.) issued by the Ministry of Power, Government of India on 3.8.2017 under Section 63 of the Electricity Act, 2003, seeking certain deviations from the aforementioned guidelines (Interlocutory applications for amendment of the Petition).
	8.	629/TD/2020	AEMPL	Petition for grant of Category V license for inter-State trading of electricity in all States and Union Territories of India in accordance with CERC (Procedure, Terms and Conditions for Grant of Trading Licence and other related matters) Regulations, 2020 amended from time to time.
	9.	5/TD/2021	KISPL	Petition for downgrading of trading licence from category -I to category- IV as per 2020 Trading Regulations.
	10.	721/AT/2020	NHPC	Petition under, Section 63 of the Electricity Act, 2003 for adoption of tariff for ISTS Grid connected Solar Photo Voltaic projects of 2000 MW selected through Competitive Bidding Process as per the Guidelines issued by Ministry of Power, Govt. of India on 3.8.2017 and its amendments thereof.
	11.	552/AT/2020	SECI	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 900 MW Solar PV Projects (Tranche-VI) connected to the inter-State Transmission System (ISTS and selected through competitive bidding process as per the standard bidding guidelines dated 3.8.2017
	12.	561/AT/2020	VNLTL	Petition for adoption of transmission charges with respect to the transmission system to be established by Vapi-II North Lakhimpur Transmission Limited.
	13.	599/TL/2020	VNLTL	Petition under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 with respect to grant of transmission license to Vapi-II North Lakhimpur Transmission Limited.
	14.	228/MP/2020	PXIL	Petition under Section 66 of The Electricity Act, 2003 read with the Regulation 6 and 7 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010 for approval of introduction of the Green Term-Ahead Market (Renewable Energy) Contracts at Power Exchange India Limited.
10.3.2021 Wednesday At 10.30 A.M. Transmission Tariff Petitions	1.	246/TT/2019	PGCIL	Petition for revision of transmission tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for LILO of Purnea-Dalkola 132 kV S/C line and extension at Purnea substation in Eastern Region.

2.	256/TT/2019	PGCIL	Petition for revision of transmission tariff of the 2001-04, 2004-09 and 2009-14 tariff periods, truing up of the tariff of the 2014-19 period and determination of transmission tariff of the 2019-24 period for 400 kV Jamshedpur-Rourkela S/C (Ckt-II) transmission line in Eastern Region.
3.	325/TT/2019	PGCIL	Petition for revision of transmission tariff for 2004-09 tariff block, 2009-14 tariff block ,truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff blockfor (a) LILO of N'Sagar - Raichur 400 kV S/c at Mehboobnagar & (b) LILO of both circuits of Nellore - Sriperumbudur 400 kV D/c at Alamatti under System Strengthening-IV in Southern Region.
4.	332/TT/2019	PGCIL	Petition for revision of transmission tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block ,truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for LILO of Siliguri- Gangtok section of 132 kV Rangit-Siliguri transmission line at Melli under Integration of Sikkim Transmission system in Eastern Region.
5.	348/TT/2019	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for assets under WRSS VII.
6.	357/TT/2019	PGCIL	Petition for revision of transmission tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block ,truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for 2nd 400 kV D/C Kahalgaon-Biharshariff transmission line in Eastern Region.
7.	359/TT/2019	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for 220 kV D/C Anta Transmission System in Northern Region.
8.	414/TT/2019	PGCIL	Petition for revision of transmission tariff for 2004-09 tariff block, 2009-14 tariff block, truing up of transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block for Combined Asset (a) 40 FSC Compensation package for 400kV DC Khandwa-Seoni Transmission Line at Khandwa station & 400kV DC Sipat-Raipur Transmission Line along with Sub-station bays at Raipur and Sipat (b) 315MVA,400/220kV ICT with associated 220kV Bays associated with Itarsi(PG)-Itarsi (MPPTCL) Ckt-II and 220kV Bays associated with Itarsi (PG)-Bhopal(MPPTCL) Ckt-II under WRSS-I Transmission System in Western Region.
9.	416/TT/2019	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block in respect of 220/132 kV 100 MVA ICT and associated bays at Raebareli covered under Augmentation of 220/132 kV Transformation capacity at Raebareli by 1x100 MVA Transformer in Northern Region.
10.	417/TT/2019	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for 2 Nos 400kV line Bays at Parli(POWERGRID) Switching Station (for Parli new(TBCB)-Parli(POWERGRID) 400kV D/C(Quad) line under TBCB) and 2 Nos 765kV line Bays at Solapur(POWERGRID) Station (for Parli new(TBCB)-Solapur(POWERGRID) 765kV D/C line under TBCB route) under POWERGRID works associated with Western Region Strengthening Scheme XV.
11.	460/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Thermal Powertech Corporation India Ltd. Switchyard to Nellore Pooling Station 400 kV D/C (quad) Line alongwith associated bay extensions at Nellore Pooling Station under Transmission System for connectivity of Thermal Powertech Corporation India Ltd in Southern Region.

12.	459/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014- 19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset-I: Replacement of 1x315 MVA, 400/220 kV ICT with 1x500 MVA, 400/220 kV ICT at 400 /220kV Lucknow S/S under Transmission System for Northern Region System Strengthening Scheme-XL in Northern Region.
13.	210/TT/2020	PGCIL	Petition for revision of transmission tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for 315 MVA, 440/220 KV ICT-IV at Ballabgarh Sub-station with associated bay equipment's in Northern Region.
14.	166/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for transmission system associated with Tanakpur Transmission System in Northern Region.
15.	38/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Transmission System associated with common transmission scheme associated with ISGS projects in Nagapattnam/Cuddalore area of Tamil Nadu - Part-A1 (b) in Southern Region.
16.	2/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019- 24 tariff block for Asset-I Spare Converter Transformer at Rihand for Rihand-Dadri HVDC Bipole Terminal in Northern Region.
17.	482/TT/2019	PGCIL	Petition for revision of transmission tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block ,truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset I-800 kV Kishenpur-Moga transmission line -I along with associated bays, Asset II-800 kV Kishenpur-Moga transmission line-II along with associated bays and Asset III- 420 kV 63 MVAR Bus Reactor at Kishenpur Sub-station with associated bays and 420/220 kV,250 MVA ICT III at Moga Sub-station with associated bays for Transmission System associated with Kishenpur Moga transmission system in Northern Region.
18.	480/TT/2019	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for transmission asset: 2 Nos. of 400 kV line bays at Srikakulam for termination of Srikakulam Pooling Station-Garividi 400 kV Quad D/C line under Sub-station works associated with strengthening of Transmission System beyond Vemagiri in Southern Region.
19.	474/TT/2019	PGCIL	Petition for revision of transmission tariff for 2004-09 tariff block, 2009-14 tariff block ,truing up of Transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for 400 kV Vindhyachal-Kanpur line at Singrauli along with bays at Singrauli end (Realignment of Vindhyachal-Kanpur S/C line at Singrauli and Singrauli-Vindhyachal 2nd 400 kV Ckt) and Bus coupler bay at Vindhyachal HVDC under System Strengthening Scheme in Singrauli-Vindhyachal corridor in Northern Region.
20.	420/TT/2019	PGCIL	Petition for revision of transmission tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block ,truing up of Transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block for Asset-I: LILO of Singrauli-Kanpur transmission line-I at Allahabad, Asset-II: LILO of Singrauli-Kanpur transmission line-II at Allahabad, Asset-III: ICT-I at Allahabad along with associated bays and Asset-IV: ICT-II at Allahabad along with associated bays in Northern Region.

12.3.2021 Friday At 10.30 A.M. Miscellaneous Petitions	1.	61/MP/2021	KMPCL	Petition under Section 79(1)(f) and (k) of the Electricity Act, 2003 for adjudication of disputes arising on account of termination of Power Purchase Agreement dated 31.7.2012 by Respondent Nos. 1 and 2 (On admission) .
	2.	526/MP/2020	NTPC	Petition for approval of additional expenditure on account of installation of various Emission Control Systems at Mauda Super Thermal Power Station Stage-I (2x500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015. (On admission)
	3.	521/MP/2020	NTPC	Petition for approval of additional expenditure on account of installation of various Emission Control Systems at Korba Super Thermal Power Station Stage-III (1x500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015. (On admission).
	4.	612/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Ramagundam Super Thermal Power Station Stage-III (1x500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015(On admission).
	5.	613/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Kudgi Super Thermal Power Station Stage-I (3x800 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015. (On admission).
	6.	730/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at Ramagundam Super Thermal Power Station Stage-I & II (3x200+ 3x500 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015(On admission).
	7.	467/MP/2019	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at Simhadri Super Thermal Power Station Stage-II (2x500 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015.
	8.	64/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at Simhadri Super Thermal Power Station Stage-I (2x500 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.
	9.	67/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at Sipat Super Thermal Power Station Stage-I (3x660 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.

10.	335/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Vindhyachal Super Thermal Power Station Stage-I (6x210MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015.
11.	338/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Korba Super Thermal Power Station Stage-I&II (3x200+3x500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015.
12.	339/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Sipat Super Thermal Power Station Stage-II (2X500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015.
13.	509/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Vindhyachal Super Thermal Power Station Stage-III (2x500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.
14.	510/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Singrauli Super Thermal Power Station (2000 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.
15.	512/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Mouda Super Thermal Power Station Stage-II (2x660 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.
16.	515/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Solapur Super Thermal Power Station (2x660 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.
17.	516/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Vindhyachal Super Thermal Power Station Stage-IV (2x500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.

	18.	519/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Vindhyachal Super Thermal Power Station Stage-II (2x500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.
17.3.2021 Wednesday At 10.30 A.M. Transmission/ Generation Tariff Petitions Coram: Member(ISJ) Member (AG) Member(PKS)	1.	219/GT/2019	NLCIL	Petition for determination of tariff for the period from the date of anticipated CoD during the control period 2019-24 until 31.3.2024 in respect of Neyveli New Thermal Power Station 2 x 500 MW.
	2.	108/GT/2020	ONGCTPL	Petition for truing up of generation tariff for OTPC Palatana Project for FY 2014-19.
	3.	109/GT/2020	ONGCTPL	Petition for approval of generation tariff for OTPC Palatana Project for FY 2019-24.
	4.	145/GT/2020	NHPC	Petition for truing up of tariff for the period 2014-19 in respect of Chamera-I Power Station and for determination of tariff for the period 2019-24.
	5.	235/MP/2019	NHPC	Petition for recovery of impact of wage revision of its employees and deputed employees of Kendriya Vidyalaya (KV) / Dayanand Anglo Vedic (DAV) & Central Industrial Security Force (CISF) in Chamera-I Power Station during the period 1.1.2016 to 31.3.2019
	6.	146/GT/2020	NHPC	Petition for truing up of tariff for the period 2014-19 in respect of Dulhasti Power Station for determination of tariff for the period 2019-24.
	7.	221/MP/2019	NHPC	Petition for recovery of impact of wage revision of its employees and deputed employees of Kendriya Vidyalaya (KV) & Central Industrial Security Force (CISF) in Dulhasti Power Station during the period 1.1.2016 to 31.3.2019.
	8.	244/GT/2020	THDC	Petition for approval of generation tariff of Koteshwar Hydroelectric Project (KHEP) (4x100MW) for the period 1.4.2019 to 31.3.2024.
	9.	245/GT/2020	THDC	Petition for approval of traiff of Koteshwar Hydro Electric Project (KHEP) (4x100MW) for the period 1.4.2014 to 31.3.2019 on account of truing up exercise in terms of Regulation 8 of the Traiff Regulation, 2014.
	10.	341/MP/2020	THDC	Petition for recovery of impact of wage revision of employees, impact of GST, Minimum Wages and Security expenses (CISF) in Koteshwar Hydro Electric Project (4x100 MW)during the period 1.1.2016 to 31.3.2019.
	11.	192/GT/2020	NTPC Sail	Petition for revision of tariff of Bhilai Expansion Power Plant (2x250 MW) for the period from 1.4.2014 to 31.3.2019 after the truing up exercise.
	12.	396/GT/2020	NTPC Sail	Petition for approval of tariff of Bhilai Expansion Power Plant (2x250 MW) for the period from 1.4.2019 to 31.3.2024.
	13.	400/GT/2020	NTPC	Petition for approval of tariff of Dadri Gas Power Station (829.78 MW) for the period from 1.4.2019 to 31.3.2024.
	14.	288/GT/2020	NTPC	Petition for revision of tariff of Dadri Gas Power Station (829.78 MW) for the period from 1.4.2014 to 31.3.2019 after truing-up
19.3.2021 Friday At 10.30 A.M. Miscellaneous Petitions	1.	20/MP/2021 alongwith I.A.Diary No.56/2021	VAAYU	Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulations 33A of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 and Section 56 of the Indian Contract Act, 1872 for relinquishment of connectivity and for release of the Bank Guarantee dated 16.08.2018 (and amendment/ extension thereof), in light of events subsequent which has rendered the Transmission Agreement for Connectivity dated 3.8.2018 frustrated/ impossible to perform (Interlocutory application for interim reliefs) (On admission)
	2.	52/AT/2021	SECI	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for the 150 MW grid connected floating Solar Power Projects selected through competitive bidding process as per the standard bidding guidelines dated 3.8.2017.

3.	561/AT/2020	VNLTL	Petition for adoption of transmission charges with respect to the transmission system to be established by Vapi-II North Lakhimpur Transmission Limited.
4.	599/TL/2020	VNLTL	Petition under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 with respect to grant of transmission license to Vapi-II North Lakhimpur Transmission Limited.
5.	50/MP/2021	JKTL	Petition for approval under Section 17(3) & 17(4) of Electricity Act 2003, for Assignment of Licence by way for creation of security interest in favour of Security Trustee/Lenders and other security creating documents/financing agreements by way of mortgage/hypothecation/assignment of rights, title, interest, claims, demands, benefits, mortgage properties, project assets, clearances, project documents, agreements, approvals and rights of Jam Khambaliya Transco Limited.
6.	69/MP/2021	ATL	Petition for approval under Section 17(3) & 17(4) of Electricity Act 2003, for Assignment of Licence by way for creation of security interest in favour of Security Trustee/ Lenders (defined below) and other security creating documents/financing agreements by way of mortgage/ hypothecation/assignment of rights, title, interest, claims, demands, benefits, mortgage properties, project assets, clearances, project documents, agreements, approvals and rights of Alipurduar Transmission Limited.
7.	546/MP/2020	LVTPL	Petition for approval under Section 17 (3) and (4) of the Electricity Act, 2003 for creation of security interest over all the movable and immovable assets of Petitioner No 1 in favour of Petitioner No. 2.
8.	591/MP/2020	NER-II TL	Petition for approval under Sections 17(3) & 17(4) of Electricity Act, 2003 for creation of security interest over Petitioner No. 1's Assets in favour of Catalyst Trusteeship Limited for the benefit of a new lender and its assignees, transferees, novatees for the purpose of Petitioner No. 1's Transmission Project
9.	634/MP/2020	GPTL	Petition for approval for creation of security interest under Sections 17(3) & 17(4) of Electricity Act, 2003 over Petitioner No. 1's Assets in favour of Petitioner No. 2 for the benefit of lenders and their assignees, transferees and novatees for the purpose of Petitioner No. 1's Transmission Project.
10.	17/MP/2021	BKTL	Petition under Section 17(3) & 17(4) of Electricity Act 2003, for assignment of licence by way for creation of security interest in favour of Security Trustee/ Lenders and other security creating documents/financing agreements by way of mortgage/ hypothecation/assignment of rights, title, interest, claims, demands, benefits, mortgage properties, project assets, clearances, project documents, agreements, approvals and rights of Bikaner - Khetri Transmission Limited.
11.	456/MP/2020	RRWTL	Petition seeking approval under Section 17(3) and 17(4) of the Electricity Act, 2003 read with Article 15 of the Transmission Service Agreement dated 24.6.2015 for creation of security interest in the transmission project assets and other relevant documents of Raipur-Rajnandgaon Warora Transmission Limited in favor of the Security Trustee.
12.	457/MP/2020	CWRTL	Petition seeking approval under Section 17(3) and 17(4) of the Electricity Act, 2003 read with Article 15 of the Transmission Service Agreement dated 24.6.2015 for creation of security interest in the transmission project assets and other relevant documents of Chhattisgarh-WR Transmission Limited in favour of the Security Trustee.
13.	493/MP/2020	SIPATTL	Petition seeking approval under Section 17(3) and 17(4) of the Electricity Act, 2003 read with Article 15 of the Transmission Service Agreement dated 24.6.2015 for creation of security interest in the transmission project assets and other relevant documents of Sipat Transmission Limited in favor New Security Trustee.

	14.	558/MP/2020	ENICL	Petition for approval under Section 17(3) & 17(4) of the Electricity Act, 2003 for creation of security interest in favour of Security Trustee pursuant to Rupee Term Loan Facility Agreement, and other security creating documents/financing agreements by way of hypothecation/assignment of Project assets of East North Interconnection Company Limited.
	15.	Diary No.62/2021 in Petition Diary No.747/2020	EPTCL	Interlocutory application on behalf of Petitioner Essar Power Transmission Company Limited for interim relief-direct payment of Provisional Tariff for the Stage-1 assets from the PoC pool from July, 2020 with interest (On admission)
	16.	81/MP/2021	SBGCPFPL	Petition seeking payment of change in law compensation from Solar Energy Corporation of India Limited as a consequence of imposition of safeguard duty by the Central Government and same being treated as an event of change in law under the terms of the Power Purchase Agreement dated 4.1.2019 read with Ministry of New and Renewable Energy directions dated 12.3.2020 and 23.3.2020 (As per the direction of Hon'ble APTEL).
22.3.2021 Monday At 10.30 A.M. Miscellaneous Petitions	1.	275/MP/2019 along with IA No. 9/2020	AP(M)L	Petition pursuant to the direction of the Supreme Court vide Order dated 2.7.2019 in Civil Appeal No. 11133 of 2011 and applicable provisions of the Electricity Act, 2003 including Section 62 and 79 (1)(b) of the Act.
24.3.2021 Wednesday At 10.30 A.M. Transmission Tariff Petitions	1.	312/TT/2019	PGCIL	Petition for revision of transmission tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block ,truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for transmission system associated with LOKTAK HEP in North Eastern Region
	2.	338/TT/2019	PGCIL	Petition for revision of transmission tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block ,truing up of Transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for 400 kV D/C Kaiga-Sirsi transmission line in Southern Region
	3.	350/TT/2019	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 and determination of Transmission tariff for 2019-24 tariff block for special energy meters in Southern Region.
	4.	356/TT/2019	PGCIL	Petition for revision of transmission tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block ,truing up of Transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for LILO of one circuit of 132 kV D/C Siliguri-Rangit transmission line at Gangtok in Eastern Region.
	5.	358/TT/2019	PGCIL	Petition for revision of transmission tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block ,truing up of Transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Series Compensation on Panki- Muradnagar 400 KV S/C line of UPPCL in Northern Region.
	6.	361/TT/2019	PGCIL	Petition for revision of transmission tariff for 2004-09 tariff block, 2009-14 tariff block ,truing up of Transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Special Protection Scheme for Rihand- Dadri HVDC Bi-pole and Gorakhpur-Muzzafarpur 400 kV line in Northern Region.
	7.	495/TT/2019	PGCIL	Petition for revision of transmission tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block ,truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset-I: 220 kV D/C Unchahar-Kanpur transmission line-I with associated bays, Asset-II: 220 kV D/C Unchahar-Kanpur transmission line-II with associated bays, and Asset-III: LILO of one circuit of 220 kV D/C Panki-Mainpuri line-II of transmission system associated with Unchahar Stage-II in Northern Region.

8.	354/TT/2019	PGCIL	Petition for revision of transmission tariff for 2004-09 tariff block, 2009-14 tariff block ,truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for LILO of both the circuit of Patratu-Hatia-Chandil 220kV D/C line at Ranchi Sub-Station associated with 220kV Interconnection with Jharkhand State Electricity Board (JSEB) system at Ranchi Sub-Station in Eastern Region.
9.	352/TT/2019	PGCIL	Petition for revision of transmission tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block ,truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for 132 kV S/C Mau-Balia Transmission System in Northern Region
10.	337/TT/2019	PGCIL	Petition for revision of transmission tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block ,truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for LILO of 220 kV S/C Panki-Naubasta transmission line at Kanpur in Northern Region.
11.	422/TT/2019	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block For 2 nos. 765kV Line bays along with 2x240MVAR Switchable Line reactors each at Srikakulam & Angul for termination of both circuit of 765kV D/C Srikakulam Angul transmission line, and 1x330 MVAR 765kV Bus Reactor at Srikakulam under Common System associated with East Coast Energy private limited and NCC power projects limited LTOA generation projects in Srikakulam Area -part-C in Southern Region and Eastern Region.
12.	469/TT/2019	PGCIL	Petition for revision of transmission tariff 2004-09 tariff block, 2009-14 tariff block ,truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block For 400 kV S/C Meramundali-Jeypore transmission line along with extension of Meramundali and Jeypore Sub-stations in Eastern Region.
13.	476/TT/2019	PGCIL	Petition for truing up of transmission tariff for 2014- 19 tariff block and determination of transmission tariff for 2019-24 tariff block for transmission system associated with Farakka III in Eastern Region.
14.	9/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Splitting of 400 kV Raipur Bus through Bus Sectionaliser into two sections at a point between existing Line Bays of Chandrapur -1 & Chandrapur -2 and shifting of Chandrapur-2 and Chandrapur-3 Line Bays from section Raipur B to Raipur A under Split Bus Arrangement and Reconfiguration/Shifting of terminating Lines at Raipur 400kV S/S in Western Region
15.	355/TT/2019	PGCIL	Petition for revision of transmission tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block ,truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for 2nd 315 (3 x 105) MVA, 400/220 kV transformer at Indravati (OHPC) Switchyard in Eastern Region.
16.	55/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block Combined Assets (2 Nos.) under Transmission Schemes for enabling import of NER/ER surplus power by NR in Eastern Region.
17.	194/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for (A) LILO of N'Sagar- Gooty 400kV S/C line at Kurnool (New) Sub-station, (B) Kurnool (New) Kurnool (APTRANSCO) 400kV D/C quad line, (C) Establishment of new 765/400kV substation at Kurnool with 2x1500 MVA transformers, (D) Extension of Kurnool (APTRANSCO) substation and (E) 1x240 MVAR bus reactor at Kurnool (new) Sub-station under Transmission System associated with Krishnapatnam UMPP part C1.

	18.	264/TT/2019	PGCIL	Petition for revision of transmission tariff of the 2001-04, 2004-09 and 2009-14 tariff periods, truing up of the tariff of the 2014-19 period and determination of transmission tariff of the 2019-24 period for 400 kV D/C Talcher-Meramundali transmission line in Eastern Region.
	19.	61/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block in respect of Asset-I 2 No 400kV line bays at Fatehpur 400/220 kV Sub-station under the scheme Provision of 400 kV bays at Fatehpur for ATS under Unchahar TPS in Northern Region.
	20.	360/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block for Transmission assets under Transmission System for Ultra Mega Solar Park in Anantpur District, Andhra Pradesh - Part A (Phase-I)
26.3.2021 Friday At 10.30 A.M. Miscellaneous Petitions/ Generation Tariff	1.	594/MP/2020	GMRWEL	Petition under Section 79 (1)(f) of the Electricity Act, 2003 along with statutory framework governing procurement of power through competitive bidding and Articles 4 and 9 of the Power Purchase Agreement dated 21.03.2013 executed between GMR Warora Energy Ltd. and DNH Power Distribution Corporation Limited (DNH) seeking directions to DNH to pay Capacity Charges to GWEL based on capacity declared by GWEL on day ahead basis (On admission) .
	2.	626/MP/2020 alongwith I.A.No.20/2021	SBESPL	Petition under Section 79 (a) and (b) of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreement dated 5.7.2018 between the Petitioner and NTPC Limited seeking relief on account of Change in Law event, viz., the imposition of Safeguard Duty by Notification No. 01/2018 Customs (SG) dated 30.7.2018 issued by the Department of Revenue, Ministry of Finance, Government of India(Interlocutory application for interim reliefs)(On admission) .
	3.	73/MP/2020 alongwith I.A.No.21/2021	SBEOPPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for approval of Change in Law and consequential relief to compensate for the increase in capital cost due to introduction of the Central Goods and Services Tax Act, 2017, the Integrated Goods and Services Tax Act, 2017 and the State Goods and Services Tax Acts enacted by respective states, and (b) imposition and introduction of Safe Guard Duty on the import of solar cells (whether or not assembled in modules or panels) by way of Notification No.01/2018- Customs SG dated 30.7.2018 issued by the Department of Revenue, Ministry of Finance, in terms of Article 12 read with Article 16.3.1 of the Power Purchase Agreements dated 6.10.2017 between SB Energy One Private Limited and Solar Energy Corporation of India Limited (Interlocutory application for direction) .
	4.	542/MP/2020	JAL	Petition for revocation of Category- I trading licence under Regulation 20(3) of CERC(Procedure, Terms and Conditions for grant to Trading Licence and other related matters) Regulations, 2020 read with Section 19 of the Electricity Act, 2003.
	5.	604/MP/2020	PKTL	Petition for amendment under Section 18 of the Electricity Act 2003 of Transmission LicenceNo.30/ Transmission/ 2014/CERC dated 4.9.2014 of NRSS XXXI (A) Transmission Limited granted under Section 14 of the Electricity Act, 2003 and the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009.
	6.	14/SM/2020	Suo-Moto	Petition for non-compliance of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012.

	7.	211/MP/2011	SAIL	Petition under Regulations 20 and 21 of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 and against the arbitrary action of Western Regional Load Despatch Centre by loading transmission losses on 220kV lines being used for transfer of power from the generating station of NSPCL to Bhilai Steel Plant(Received by remand from APTEL).
	8.	126/MP/2017	UHBVNL	Petition for declaration and direction as to the status of 400 kV D/C Transmission Line from Indira Gandhi SuperThermal Power Station (Aravali Power Station) to Daulatabad owned, operated and maintained by Haryana Vidyut Prasaran Nigam Limited. (Received by remand from APTEL).
	9.	181/MP/2020 alongwith I.A.No.14/2021	CSP(B)PL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the PPAs dated 27.04.2018 and Clause 5.7 of the Bidding Guidelines seeking relief under the Change in Law provision viz., the introduction of Safeguard Duty on the import of solar modules after the Bid Deadline (i.e., 5.12.2017) and seeking an appropriate mechanism for grant of suitable adjustment/compensation to offset commercial impact of such Change in Law Event (Interlocutory application for interim reliefs).
	10.	130/GT/2014	NTPC	Petition for approval of tariff of Barh Super Thermal Power Station Stage-II (2x660 MW) for the period from anticipated Date of Commercial Operation of 1st Unit (Unit-IV) to 31.3.2019.
31.3.2021 Wednesday At 10.30 A.M. Transmission Tariff Petitions	1.	8/TT/2020	PGCIL	Petition for revision of transmission tariff for 2004-09 tariff block, 2009- 14 tariff block truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019- 24 tariff block for Asset I 400 kV D/C Agra Bassi transmission line with associated bays, Asset II 3x105 MVA 400/220/33 kV ICT III along with associated bays at Wagoora Sub-station Asset III 220 kV Zainkot III & IV bays at Wagoora Sub-station and Asset IV 40 percent FSC on Allahabad Mainpuri 400kV D/C line at Mainpuri under Transmission System associated with Northern Region System Strengthening Scheme II in Northern Region
	2.	468/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019 24 tariff block for Asset I 400/220 kV Ludhiana Sub-station: (+) 600 MVAR / (-) 400 MVAR, Asset II 400/220 kV Kankroli Sub-station (+) 400 MVAR/(-) 300 MVAR SVC, Asset III 400/220 kV New Wanpoh Sub-station: (+) 300 MVAR / (-) 200 MVAR SVC) under Static VAR Compensator (SVCs) in Northern Region .
	3.	14/TT/2020	PGCIL	Petition for revision of transmission tariff for 2004-09 tariff block, 2009-14 tariff block, truing up of transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block for Asset-a: 50 MVAR Bus reactor at Hisar Sub-station, Asset-b: LILO of 400 kV Moga-Hissar line, ICT-I at Fatehabad Sub-station, 4 nos. 220 kV line bays (feeders from Fatehabad-1 and Fatehabad-2) and 50 MVAR bus reactor bay along with associated bays at Fatehabad Sub-station, Asset-c: Total upstream system including Malerkotla-Ludhiana-Jalandhar transmission line along with associated bays at Ludhiana Sub-station Malerkotla Sub-station, Asset-d: ICT-I along with associated bays at Ludhiana Sub-station, Asset-e: ICT-II along with associated bays at Ludhiana Sub-station, Asset-f: 315 MVA, 400/220 kV ICT-II along with associated bays at 400/220 kV Fatehabad Sub-station under Northern Region System Strengthening Scheme-III in Northern Region

4.	132/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block in respect of Combined Asset consisting of Asset 1 400/220 kV, 315 MVA, ICT-1 along with associated bays, 400kV ... 80 MVAR Bus Reactor along with associated bays, LILO of one circuit of 400kV D/C Parbati-Amritsar T/L at Hamirpur along with associated bays & Line reactor at Hamirpur GIS Sub-station and Asset 2-1 No. of 400/220 kV, 315 MVA ICT-II along with associated bays at Hamirpur Sub-station under Northern Region System Strengthening Scheme-XX in Northern Region.
5.	125/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for asset-I:400 kV D/C Meerut-Kaithal (Quad) TL along with associated bays under Northern Region System strengthening Scheme-XI.
6.	124/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block ASSET-1:- 315 MVA ICT-III at Ludhiana S/s and asset-2:- Bay Extension work at Wagoora S/s associated with Northern Region System Strengthening Scheme-VII.
7.	119/TT/2020	PGCIL	Petition for revision of transmission tariff for 2004-09 tariff block, 2009-14 tariff block, truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset i: 220 kV S/C Unchahar Raibareilly Transmission Line along with associated bays at Raibareilly, LILO of 220 kV D/C Unchahar Lucknow Transmission Line at Raibareilly and 100 MVA, 220/132 kV ICT III at Raibareilly along with associated bays and Asset-ii: 100 MVA, 220/132 kV ICT II at Raibareilly Sub-station along with associated bays under Unchahar III Transmission System in Northern Region.
8.	86/TT/2020	PGCIL	Petition for revision of transmission tariff for 2004- 9 tariff block, 2009-14 tariff block, truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Kahalgaon Stage II, Phase-I Transmission system in Eastern, Northern Region & Inter regional link between Northern & Western Region
9.	323/TT/2020	PGCIL	Petition for revision of transmission tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block truing up of transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 400 kV Transmission system associated Farakka-I & II STPS in Eastern Region.
10.	50/TT/2020	PGCIL	Petition for revision of transmission tariff for 2004 09 tariff block, 2009-14 tariff block, truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019- 24 tariff block for Asset I Combined Assets under system strengthening scheme for Eastern Region (Formerly part of Tala Supplementary Scheme) and Asset II Conversion of 50 MVAR Line reactor into Switchable line reactor at Subhashgram end of 400 kV S/C Sagardighi-Subhasgram TL under ERSS XV now tariff is being claimed under system strengthening scheme for Eastern Region (Formerly part of Tala Supplementary Scheme) as per CERC order dated 12.9.2018 in Petition No. 259/TT/2018 in Eastern Region.
11.	335/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Vindhyachal Super Thermal Power Station Stage-I (6x210MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015.

12.	519/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Vindhyachal Super Thermal Power Station Stage-II (2x500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.
13.	509/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Vindhyachal Super Thermal Power Station Stage-III (2x500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.
14.	67/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at Sipat Super Thermal Power Station Stage-I (3x660 MW) in compliance with Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.
15.	516/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Vindhyachal Super Thermal Power Station Stage-IV (2x500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.
16.	338/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Korba Super Thermal Power Station Stage-I&II (3x200+3x500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015.
17.	339/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Sipat Super Thermal Power Station Stage-II (2X500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015.
18.	521/MP/2020	NTPC	Petition for approval of additional expenditure on account of installation of various Emission Control Systems at Korba Super Thermal Power Station Stage-III (1x500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.
19.	526/MP/2020	NTPC	Petition for approval of additional expenditure on account of installation of various Emission Control Systems at Mauda Super Thermal Power Station Stage-I (2x500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.

20.	512/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Mouda Super Thermal Power Station Stage-II (2x660 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.
21.	515/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Solapur Super Thermal Power Station (2x660 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.
22.	64/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at Simhadri Super Thermal Power Station Stage-I (2x500 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.
23.	467/MP/2019	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at Simhadri Super Thermal Power Station Stage-II (2x500 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015.
24.	730/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at Ramagundam Super Thermal Power Station Stage-I & II (3x200+ 3x500 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015.
25.	612/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Ramagundam Super Thermal Power Station Stage-III (1x500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.
26.	613/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Kudgi Super Thermal Power Station Stage-I (3x800 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.
27.	520/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at Talcher Super Thermal Power Station Stage-II (4x500 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015

28.	522/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Kahalgaon Super Thermal Power Station Stage-I (4x210 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015(On admission) .
29.	597/MP/2020	NTPC Sail	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at NSPCL Bhilai Expansion Plant (2x250 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015(On admission) ..
30.	545/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Rihand Super Thermal Power Station Stage I (2x 500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015. (On admission) .
31.	553/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Feroze Gandhi Unchahar Thermal Power Station Stage IV (1 x 500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015(On admission).
32.	414/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at National Capital Thermal Power Station (NCTPS), Dadri Stage-I (840MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015 (On maintainability).

By order of the Commission
Sd/
(T.D. Pant)
Joint Chief (Legal)
25.3.2021